

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/869/ND/2022

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Kailash Chandra Joshi	...	Respondent

Under Section 95 (1) of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Raman Tomar
For the RP/IRP	: Adv. Navyay Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Navyay Khurana, Ld. Counsel for the RP is present physically. Mr. Raman Tomar, Ld. Counsel for the Applicant/Financial Creditor is present through VC. Ld. Counsel for the RP has submitted that they already filed the report along with application which is yet to be numbered. Let steps be taken to number the application and list it for hearing on **12.08.2024**.

In the meantime, the RP is directed to serve one more copy of the report on the Applicant as well as the Personal Guarantor.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)